

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA**

REGIONAL BENCH – COURT NO.2

**Excise Miscellaneous Application No.77921 of 2018
and
Excise Appeal No.571 of 2012**

Arising out of Order-in-Appeal No.78/Kol-III/12 dated 20.06.2012 passed Commr.
(Appeals) of Central Excise, Kolkata)

Commissioner of Central Excise, Kolkata III

180, Shantipally, Rajdanga Main Road, Kolkata-700107

Appellant

VERSUS

M/s Caldren Pharmaceuticals Ltd.

229, Lake town, B Block, Kolkata-700089

Respondent

APPEARANCE :

Shri A. K. Singh, Authorized Representative for the Appellant
None for the Respondent

CORAM:

HON'BLE MR. P.K.CHOUDHARY, MEMBER (JUDICIAL)

**MISC.ORDER NO.75076/2021
FINAL ORDER NO.75379/2021**

DATE OF E-HEARING : 12.07.2021
DATE OF DECISION : 12.07.2021

PER P.K.CHOUDHARY :

The Appellant-Revenue has prayed for withdrawal of their appeal in terms of litigation policy vide Board's instruction being F.No.390/Misc./116/2017-JC dated 22.08.2019.

2. Accordingly, the prayer of the Revenue is allowed and the appeal is dismissed as withdrawn under National Litigation Policy. Misc.Application for withdrawal of appeal stands disposed off.

(Dictated and pronounced in the open court.)

Sd/
(P. K. Choudhary)
Member (Judicial)

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